

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:5236
ANSWERED ON:10.12.2010
COMPENSATION TO FARMERS
Khattri Shri Nirmal

Will the Minister of POWER be pleased to state:

- (a) the norms laid down for payment of compensation to farmers by Power Grid Corporation on account of acquisition of their lands;
- (b) the amount of compensation paid to the farmers by Power Grid Corporations on this account during each of the last two years, State-wise;
- (c) whether the Government has received complaints regarding nonpayment of compensation; and
- (d) if so, the reasons therefor and action taken by the Government thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

(a) to (b): Power Grid Corporation of India Limited (PGCIL) do not acquire any land for construction of transmission lines. However, for construction of Sub-station, the land is acquired by the concerned State Government as per Land Acquisition Act, 1894, as amended from time to time. PGCIL deposits compensation as per demand raised by the State Government which distributes the same to landowners/farmers.

The amount of compensation for land deposited as per the demand raised by the State Governments during the Financial Years 2008-09 and 2009-10 for the commissioned PGCIL sub-stations, is as under:

S. No. State Amount (Rs. in Lakhs)

1 Uttar Pradesh 574

2 Uttarakhand 1711

3 Rajasthan 2769

4 Haryana 1719

5 Tamil Nadu 1866

6 Puducherry 227

7 Madhya Pradesh 35

8 Maharashtra 109

9 Punjab 800

10 Karnataka 181

11 Andhra Pradesh 300

(c) & (d) : Land compensation is paid to land owners / farmers by respective District Collector (DC). For non-payment of compensation, landowners approach the concerned DC.

Whenever any complaint of non-cooperation /inadequate compensation is received in the Ministry of Power, the transmission companies are advised to take action as per rules.